

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.20935 of 2025

Laddu Sahani Son of Ramji Prasad Sahni, Resident of Village- Soti Bheriahi,
Bakhri, P.S. Kanti, District- Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Secretary, Labour Resources Department, Government of Bihar, Patna.
3. The District Magistrate, Muzaffarpur, District- Muzaffarpur.
4. The Senior Superintendent of Police, Muzaffarpur, District- Muzaffarpur.
5. The District Labour Officer, Muzaffarpur, District- Muzaffarpur.
6. The District Transport Officer, Muzaffarpur District- Muzaffarpur.
7. The State Head Officer, Kanti Police Station, District- Muzaffarpur.
8. The National Thermal Power Station, Kanti, Muzaffarpur District- Muzaffarpur through the Project Head.
9. The Project Head, The National Thermal Power Station, Kanti, Muzaffarpur District- Muzaffarpur.
10. The Assistant General Manager, The National Thermal Power Station, Kanti Muzaffarpur, District- Muzaffarpur.
11. The Assistant General Manager (Human Resources), The National Thermal Power Station, Kanti, Muzaffarpur, District- Muzaffarpur.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Santosh Kumar
For the Respondent/s	:	Mr. P.K. Shahi, Advocate General Mr. Vikas Kumar, Advocate Mr. Amish Kumar, Advocate
For the NTPC	:	Mr. Amaresh Kumar Sinha Mr. Vaibhav Narayan

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE SUDHIR SINGH

ORAL JUDGMENT

(Per: HONOURABLE THE CHIEF JUSTICE)

Date : 09-01-2026

This writ application in the nature of Public Interest
Litigation has been filed by the petitioner Laddu Sahani with
following relief(s):

“(i) For issuance of an appropriate



writ in the nature of MANDAMUS commanding and directing the Respondent 1st set to make enquiry about the death of Sunil Paswan son of Lala Paswan, resident of Village-Bhaisaha, P.S. Kanti, District – Muzaffarpur by falling the soil during the course of discharging the work of labourer due to negligence on the part of the Respondent 2nd set and without lodging any U.D. Case in the Kanti Police Station as well as without conducting any post-mortem of the deceased Sunil Paswan, the Respondent 2nd set disposed of the dead body and closed the matter.

(ii) For issuance of an appropriate writ in the nature of MANDAMUS commanding and directing the Respondent Authorities to take suitable action against the erring persons of the NTPC administration on whose negligence such type incident had been taken place since the works are being taken by the NTPC administration from the outsider as well as unskilled labour through the contractor as also the labourers were not provided safety materials and the unregistered vehicles are being used in mining work.

(iii) For issuance of any other appropriate writ/writs, order/orders, direction/directions for which the writ petitioner shall be found entitled under the fact and circumstances of the case.”



2. The learned counsel appearing for the NTPC submits that for the death of the labour Sunil Paswan compensation amount has already been paid. It is pointed out from paragraph no.9 of the petition that total Rs. 9 Lacs. compensation has been paid to the family members of the deceased. He further submits that the family members are not coming up to this Court raising any grievance against the death of the labour and the petitioner has no locus to file such a petition without any cogent material and without any basis.

3. In view of such submission, we find that there is no public interest involved in this case and it appears to be a personal interest litigation of the petitioner. We were contemplating to impose cost on the petitioner, but with all caution, we are refraining from passing any such order and accordingly, the writ petition is disposed of.

4. Interlocutory application(s), if any, shall stand disposed of.

(Sangam Kumar Sahoo, CJ)

(Sudhir Singh, J)

shailendra/-

AFR/NAFR	
CAV DATE	
Uploading Date	12.01.2026
Transmission Date	NA

